GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 1025

TO BE ANSWERED ON THE 13th december, 2022/Agrahayana 22, 1944 (Saka)

ARREST UNDER UAPA

1025. DR. VISHNU PRASAD M.K.: SHRI T.N. PRATHAPAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of people arrested under Unlawful Activities Prevention Act (UAPA) during the last three years, State-wise;

(b) the total number of people convicted under the UAPA in each State during the last three years;

(c) the number of people arrested under UAPA in each State, age-wise and religion-wise;

(d) whether the Government has any mechanism to speed-up the trials and investigation around UAPA cases and if so, the details thereof;

(e) the average duration of a UAPA case with its investigation, trial and conviction;

(f) the number of people who were released after not proving the charges against them during the last ten years, State and age-wise; and

(g) whether the Government has any compensation mechanism if anybody is framed falsely and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (c): The National Crime Records Bureau (NCRB) compiles the data on crime as reported to it by States and Union Territories and publishes the same. The latest published data is of the year 2021. As per the published data, the State/UT-wise number of persons arrested and persons convicted, agegroup wise, under the Unlawful Activities (Prevention) Act, 1967, during 2019-2021 is at Annexure-I. Religion-wise data is not maintained separately. (d): As per the Seventh Schedule of the Constitution of India, subjects of 'Police' and 'Public Order' are with State Governments. The cases under UAPA are mainly investigated by state police. The central agencies have been organizing capacity building program for State Police Forces on various aspects of investigation of terror related cases.

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The National Investigation Agency (NIA) also investigates some of the UAPA cases which are assigned to it. 49 NIA special courts have been setup across the country for the speedy trial of terror related cases. Also, after the 2019 amendment in the NIA Act, 2008 the appointment of Judges of NIA Special Courts is now made by designation as against hitherto practice of appointment by name to ensure speedy trial of UAPA cases.

(e): As per the NCRB report, the State/UT-wise duration of cases pending investigation and cases pending trial under the UAPA during 2019-2021 is at Annexure-II and Annexure-III respectively.

(f) and (g): The data regarding duration of investigation etc. is not maintained by the NCRB. The conviction is the outcome of an elaborate judicial process and it depends on various factors, such as, duration of trial, appraisal of evidence, examination of witness, etc. There are adequate Constitutional, institutional and statute safeguards, including inbuilt safeguards in the UAPA itself, to prevent misuse of the law.

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Annexure-I as referred to in the reply to part (a) to (c) of the Lok Sabha Unstarred Question No. 1025 for answer on 13.12.2022

State/UT-wise Persons Arrested (PAR), Persons Convicted (PCV), Age group-wise Juveniles Apprehended & Persons Arrested under The Unlawful Activities (P) Act during 2019

				-		ise Juven (Below 1		Age-groupwise Persons Arrested (Above 18 yrs)						
SL	State/UT	PAR	PCV	Below 12 yrs.	12-16 yrs	16-18 yrs	Total	18-30 yrs	30-45 yrs	45-60 yrs	Above 60 yrs.	Total		
1	Andhra Pradesh	5	0	0	0	0	0	5	0	0	0	5		
2	Arunachal Pradesh	40	0	0	1	0	1	13	24	2	0	39		
3	Assam	112	0	0	2	0	2	32	71	7	0	110		
4	Bihar	35	0	0	0	0	0	20	13	2	0	35		
5	Chhattisgarh	32	0	0	0	0	0	2	21	9	0	32		
6	Goa	0	0	0	0	0	0	0	0	0	0	0		
7	Gujarat	1	0	0	0	0	0	0	1	0	0	1		
8	Haryana	0	0	0	0	0	0	0	0	0	0	0		
9	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0		
10	Jharkhand	202	17	0	0	0	0	133	69	0	0	202		
11	Karnataka	6	0	0	0	0	0	3	1	2	0	6		
12	Kerala	25	0	0	0	0	0	2	19	4	0	25		
13	Madhya Pradesh	4	0	0	0	1	1	3	0	0	0	3		
14	Maharashtra	0	0	0	0	0	0	0	0	0	0	0		
15	Manipur	386	0	0	0	0	0	217	156	13	0	386		
16	Meghalaya	0	0	0	0	0	0	0	0	0	0	0		
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0		
18	Nagaland	18	0	0	0	0	0	10	5	0	3	18		
19	Odisha	5	0	0	0	0	0	0	1	4	0	5		
20	Punjab	30	0	0	0	0	0	15	15	0	0	30		
21	Rajasthan	0	0	0	0	0	0	0	0	0	0	0		
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0		
23	Tamil Nadu	308	0	0	1	1	2	134	126	46	0	306		
24	Telangana	5	0	0	0	0	0	2	2	1	0	5		
25	Tripura	0	0	0	0	0	0	0	0	0	0	0		
26	Uttar Pradesh	498	17	0	0	0	0	386	112	0	0	498		
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0		
28	West Bengal	0	0	0	0	0	0	0	0	0	0	0		
	TOTAL STATE(S)	1712	34	0	4	2	6	977	636	90	3	1706		
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0		
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0		
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0	0		
32	Delhi	9	0	0	0	0	0	2	6	1	0	9		
33	Jammu & Kashmir*	227	0	0	0	0	0	111	93	21	2	227		
34	Ladakh	-	-	-	-	-	-	-	-	-	-	-		
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0		
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0		
	TOTAL UT(S)	236	0	0	0	0	0	113	99	22	2	236		
	TOTAL (ALL INDIA)	1948	34	0	4	2	6	1090	735	112	5	1942		

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during during 2019

State/UT-wise Persons Arrested (PAR), Persons Convicted (PCV), Age group-wise Juveniles Apprehended & Persons Arrested under The Unlawful Activities (P) Act during 2020

						ise Juveni (Below 18		Age-gro	Age-groupwise Persons Arrested (Above 18 yrs)						
SL	State/UT	PAR	PCV	Below 12 yrs.	12-16 yrs	16-18 yrs	Total	18-30 yrs	30-45 yrs	45-60 yrs	Above 60 yrs.	Total			
1	Andhra Pradesh	4	0	0	0	0	0	0	2	2	0	4			
2	Arunachal Pradesh	3	0	0	0	0	0	0	3	0	0	3			
3	Assam	49	0	0	0	1	1	16	25	7	0	48			
4	Bihar	39	0	0	0	0	0	30	9	0	0	39			
5	Chhattisgarh	27	0	0	0	0	0	12	11	4	0	27			
6	Goa	0	0	0	0	0	0	0	0	0	0	0			
7	Gujarat	0	0	0	0	0	0	0	0	0	0	0			
8	Haryana	1	0	0	0	0	0	1	0	0	0	1			
9	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0			
10	Jharkhand	69	3	0	0	0	0	35	30	4	0	69			
11	Karnataka	2	0	0	0	0	0	1	1	0	0	2			
12	Kerala	24	0	0	0	0	0	3	9	9	3	24			
13	Madhya Pradesh	0	0	0	0	0	0	0	0	0	0	0			
14	Maharashtra	7	0	0	0	0	0	0	5	2	0	7			
15	Manipur	225	0	0	0	1	1	112	90	21	1	224			
16	Meghalaya	2	0	0	0	0	0	0	0	2	0	2			
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0			
18	Nagaland	7	0	0	0	0	0	5	2	0	0	7			
19	Odisha	0	0	0	0	0	0	0	0	0	0	0			
20	Punjab	44	0	0	0	1	1	21	21	1	0	43			
21	Rajasthan	0	0	0	0	0	0	0	0	0	0	0			
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0			
23	Tamil Nadu	92	21	0	0	0	0	33	47	12	0	92			
24	Telangana	0	0	0	0	0	0	0	0	0	0	0			
25	Tripura	2	0	0	0	0	0	0	2	0	0	2			
26	Uttar Pradesh	361	54	0	0	0	0	205	156	0	0	361			
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0			
28	West Bengal	5	0	0	0	0	0	2	3	0	0	5			
	TOTAL STATE(S)	963	78	0	0	3	3	476	416	64	4	960			
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0			
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0			
31	D&N Haveli and Daman & Diu	0	0	0	0	0	0	0	0	0	0	0			
32	Delhi	12	0	0	0	0	0	5	7	0	0	12			
33	Jammu & Kashmir	346	2	0	0	2	2	164	147	33	0	344			
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0			
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0			
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0			
	TOTAL UT(S)	358	2	0	0	2	2	169	154	33	0	356			
	TOTAL (ALL INDIA)	1321	80	0	0	5	5	645	570	97	4	1316			

Source: Crime in India

State/UT-wise Persons Arrested (PAR), Persons Convicted (PCV), Age group-wise Juveniles Apprehended & Persons Arrested under The Unlawful Activities (P) Act during 2021

				-		ise Juveni (Below 18		Age-groupwise Persons Arrested (Above 18 yrs)						
SL	State/UT	PAR	PCV	Below 12 yrs.	12-16 yrs	16-18 yrs	Total	18-30 yrs	30-45 yrs	45-60 yrs	Above 60 yrs.	Total		
1	Andhra Pradesh	0	0	0	0	0	0	0	0	0	0	0		
2	Arunachal Pradesh	6	0	0	0	0	0	4	2	0	0	6		
3	Assam	189	0	0	0	0	0	108	68	13	0	189		
4	Bihar	18	5	0	0	0	0	7	11	0	0	18		
5	Chhattisgarh	0	0	0	0	0	0	0	0	0	0	0		
6	Goa	0	0	0	0	0	0	0	0	0	0	0		
7	Gujarat	0	0	0	0	0	0	0	0	0	0	0		
8	Haryana	0	0	0	0	0	0	0	0	0	0	0		
9	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0		
10	Jharkhand	129	0	0	0	0	0	23	106	0	0	129		
11	Karnataka	0	0	0	0	0	0	0	0	0	0	0		
12	Kerala	23	0	0	0	0	0	13	10	0	0	23		
13	Madhya Pradesh	2	0	0	0	0	0	2	0	0	0	2		
14	Maharashtra	0	0	0	0	0	0	0	0	0	0	0		
15	Manipur	188	0	0	0	1	1	88	92	7	0	187		
16	Meghalaya	5	0	0	0	0	0	5	0	0	0	5		
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0		
18	Nagaland	1	0	0	0	0	0	0	1	0	0	1		
19	Odisha	0	0	0	0	0	0	0	0	0	0	0		
20	Punjab	49	0	0	0	0	0	25	22	2	0	49		
21	Rajasthan	0	0	0	0	0	0	0	0	0	0	0		
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0		
23	Tamil Nadu	1	0	0	0	0	0	0	1	0	0	1		
24	Telangana	0	0	0	0	0	0	0	0	0	0	0		
25	Tripura	21	0	0	0	0	0	7	12	2	0	21		
26	Uttar Pradesh	321	52	0	0	0	0	224	97	0	0	321		
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0		
28	West Bengal	5	5	0	0	0	0	0	4	1	0	5		
	TOTAL STATE(S)	958	62	0	0	1	1	506	426	25	0	957		
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0		
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0		
31	D&N Haveli and Daman & Diu	0	0	0	0	0	0	0	0	0	0	0		
32	Delhi	18	0	0	0	0	0	7	11	0	0	18		
33	Jammu & Kashmir	645	0	0	0	7	7	336	276	26	0	638		
34	Ladakh	0	0	0	0	0	0	0	0	0	0	0		
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0		
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0		
	TOTAL UT(S)	663	0	0	0	7	7	343	287	26	0	656		
	TOTAL (ALL INDIA)	1621	62	0	0	8	8	849	713	51	0	1613		

Source: Crime in India

Annexure-II as referred to in the reply to part (e) of the Lok Sabha Unstarred Question No. 1025 for answer on 13.12.2022 State/UT-wise Duration of Cases Pending Investigation under The Unlawful Activities (P) Act During 2019-2021

State/UT-wise Duration of Cases Pending Investig									020	es (F) A		2021						
	-	Total Cases			Investigat	ion	Total Cases			nvoction	tion							
		Pending	Cases Pending Investigation				Pending	Case	s Pending I	nvestiga	ition	Pending	Cases Pending Investigation					
SL	State/UT	Investigation at the end of the year	Upto 6 months	6 months to 1 Yr	1 to 3 Yrs	More than 3 Yrs	Investigation at the end of the year	Upto 6 months	6 months to 1 Yr	1 to 3 Yrs	More than 3 Yrs	Investigation at the end of the year	Upto 6 months	6 months to 1 Yr	1 to 3 Yrs	More than 3 Yrs		
1	Andhra Pradesh	6	2	1	2	1	6	1	3	0	2	6	3	0	2	1		
2	Arunachal Pradesh	22	11	10	1	0	24	3	4	17	0	23	4	10	2	7		
3	Assam	493	62	97	275	59	495	59	118	287	31	365	34	71	170	90		
4	Bihar	59	28	22	9	0	66	26	19	19	2	84	15	26	37	6		
5	Chhattisgarh	2	0	1	1	0	3	0	1	2	0	3	0	1	2	0		
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
7	Gujarat	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
8	Haryana	0	0	0	0	0	1	1	0	0	0	3	0	2	1	0		
9	Himachal Pradesh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
10	Jharkhand	164	29	35	93	7	212	43	42	126	1	213	65	21	124	3		
11	Karnataka	10	1	3	3	3	10	1	3	2	4	8	2	0	2	4		
12	Kerala	121	11	34	55	21	132	21	12	39	60	136	21	4	43	68		
13	Madhya Pradesh	1	0	1	0	0	5	2	3	0	0	9	2	2	5	0		
14	Maharashtra	2	0	0	2	0	2	0	0	1	1	2	0	0	0	2		
15	Manipur	2149	70	220	543	1316	2097	52	107	479	1459	2178	68	74	439	1597		
16	Meghalaya	2	0	0	2	0	11	5	5	1	0	10	6	1	3	0		
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
18	Nagaland	12	1	6	5	0	11	0	2	9	0	8	0	0	5	3		
19	Odisha	1	1	0	0	0	0	0	0	0	0	5	0	0	5	0		
20	Punjab	3	1	1	1	0	13	5	8	0	0	23	10	4	9	0		
21	Rajasthan	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
23	Tamil Nadu	170	129	40	1	0	91	7	4	80	0	3	0	2	1	0		
24	Telangana	2	1	0	0	1	2	0	1	1	0	2	0	1	1	0		
25	Tripura	0	0	0	0	0	2	1	1	0	0	6	0	4	1	1		
26	Uttar Pradesh	42	23	19	0	0	37	22	15	0	0	54	28	26	0	0		
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
28	West Bengal	11	4	3	1	3	12	0	5	4	3	17	5	10	0	2		
	TOTAL STATE(S)	3272	374	493	994	1411	3232	249	353	1067	1563	3158	263	259	852	1784		
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
	Delhi	4	1	2	1	0	7	0	1	2	4	10	5	5	0	0		
	Jammu & Kashmir*	717	115	130	299	173	862	108	177	326	251	830	82	129	362	257		
	Ladakh	-	-	-	-	-	0	0	0	0	0	0		0	0	0		
	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
	TOTAL UT(S)	721	116	132	300	173	869	108	178	328	255	840	87	134	362	257		
	TOTAL (ALL INDIA)	3993	490	625	1294	1584	4101	357	531	1395	1818	3998	350	393	1214	2041		

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during during 2019

Annexure-III as referred to in the reply to part (e) of the Lok Sabha Unstarred Question No. 1025 for answer on 13.12.2022 State/UT-wise Duration of Cases Pending Trial under The Unlawful Activities (P) Act During 2019-2021

				201		Duratio	in or cas			ing Trial under The Unlawful Activities (P) Act During 2019 2020								2021						
		Period of Cases Pending Trial								Period of Cases Pending Trial								Period of Cases				Pending Trial		
				Perio	u or case		g mai	Maria	Cases		Periou	of Cases	Penuing	Indi	Maria	Cases		Per		ses Pen	ung mai			
SL	State/UT	Cases Pending Trial	3 to 6 Mths	6 to 12 Mths	1 to 3 Yrs	3 to 5 Yrs	5 to 10 Yrs	More than 10 Yrs	Pending Trial	3 to 6 Mths	6 to 12 Mths	1 to 3 Yrs	3 to 5 Yrs	5 to 10 Yrs	More than 10 Yrs	Pending Trial	3 to 6 Mths	6 to 12 Mths	1 to 3 Yrs	3 to 5 Yrs	5 to 10 Yrs	More than 10 Yrs		
1	Andhra Pradesh	2	0	0	2	0	0	0	3	0	3	0	0	0	0	3	0	0	3	0	0	0		
2	Arunachal Pradesh	9	2	4	1	2	0	0	10	0	1	9	0	0	0	11	5	1	3	2	0	0		
3	Assam	1130	85	119	702	203	19	2	1141	71	110	731	119	78	32	1227	11	112	432	488	79	105		
4	Bihar	179	90	35	43	9	2	0	228	9	81	93	36	7	2	232	15	81	91	29	16	0		
5	Chhattisgarh	14	0	1	11	1	1	0	16	0	1	12	2	1	0	16	8	0	3	3	2	0		
6	Goa	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
7	Gujarat	1	0	1	0	0	0	0	1	0	0	1	0	0	0	1	1	0	0	0	0	0		
8	Haryana	1	0	0	0	1	0	0	2	1	0	0	0	1	0	2	0	0	1	0	1	0		
9	Himachal Pradesh	1	0	0	1	0	0	0	1	0	0	0	1	0	0	1	0	0	0	1	0	0		
10	Jharkhand	113	1	18	75	18	1	0	112	9	65	38	0	0	0	163	8	18	129	5	1	2		
11	Karnataka	5	0	2	3	0	0	0	7	0	1	4	2	0	0	8	0	1	5	2	0	0		
12	Kerala	12	2	2	6	2	0	0	17	2	3	5	5	2	0	20	0	4	12	4	0	0		
13	Madhya Pradesh	7	2	0	4	1	0	0	7	0	0	7	0	0	0	8	1	0	6	1	0	0		
14	Maharashtra	3	0	0	2	1	0	0	4	0	1	2	1	0	0	4	0	1	2	1	0	0		
15	Manipur	60	0	9	12	33	6	0	60	0	2	15	38	5	0	62	0	0	15	12	16	19		
16	Meghalaya	4	0	1	3	0	0	0	4	0	0	0	4	0	0	4	0	0	0	4	0	0		
17	Mizoram	1	1	0	0	0	0	0	1	0	1	0	0	0	0	1	0	1	0	0	0	0		
18	Nagaland	10	0	4	6	0	0	0	11	0	2	8	1	0	0	12	0	0	7	5	0	0		
19	Odisha	1	0	0	1	0	0	0	2	0	1	0	1	0	0	2	1	0	0	1	0	0		
20	Punjab	16	2	3	8	3	0	0	23	6	5	10	2	0	0	27	4	4	9	9	1	0		
21	Rajasthan	4	0	0	1	3	0	0	4	0	0	0	2	2	0	4	0	0	1	3	0	0		
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
23	Tamil Nadu	107	39	55	12	1	0	.0	123	28	40	53	2	0	0	9	0	1	6	2	0	0		
24	Telangana	1	0	0	0	1	0	0	1	0	0	0	1	0	0	1	0	0	1	0	0	0		
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	4	0	3	0	0	1	0		
26	Uttar Pradesh	285	0	22	218	45	0	0	353	38	34	211	70	0	0	398	33	81	244	40	0	0		
27	Uttarakhand	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
28	West Bengal	20	0	0	6	14	0	0	20	0	0	0	5	6	9	16	4	2	5	4	1	0		
	TOTAL STATE(S)	1986	224	276	1117	338	29	2	2151	164	351	1199	292	102	43	2236	91	310	975	616	118	126		
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
30	Chandigarh	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
32	Delhi	17	0	0	8	5	4	0	20	0	0	0	8	12	0	22	0	7	12	3	0	0		
33	Jammu & Kashmir*	241	14	39	74	73	39	2	329	26	55	104	53	55	36	542	60	106	146	135	49	46		
34	Ladakh	-	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0		
	TOTAL UT(S)	258	14	39	82	78	43	2	349	26	55	104	61	67	36	564	60	113	158	138	49	46		
	TOTAL (ALL INDIA)	2244	238	315	1199	416	72	4	2500	190	406	1303	353	169	79	2800	151	423	1133	754	167	172		

Source: Crime in India

Note : '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2019

*' Data of erstwhile Jammu & Kashmir State including Ladakh during 2019